

(f) the steps taken by Government to ensure the supply / allocation of the coal in sufficient quantity to small industries?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) In view of participation of large number of bidders in E-auction being conducted by Coal India Limited (CIL), the objectives of E-auction have been achieved to a large extent. As per the prevalent scheme of Spot E-auction, any Indian buyer can participate in this scheme where all the intending buyers get an equal opportunity. In 2011-12 (till November 2011), 21,325 bidders were successful in Spot e-auction and 85.4% of the total offered quantity of 28.2 million tonnes of coal was allocated. Forward E-auction is only for the consumers for their own use and for meeting their long term requirements. The operation of this scheme is the same as that of Spot E-auction and all intending consumers get an equal opportunity to participate in this scheme also. In 2011-12 (till November 2011), 187 bidders were successful in Forward E-auction and 62.1% of the total offered quantity of 7.75 million tonnes of coal was allocated.

(b) and (c) As per the prevalent scheme of both types of e-auction, all the bidders- whether small or large, have an equal opportunity to participate for procuring their requirement. As such, the possibility of dominance of big consumers/industries over small consumer/industries is not there.

(d) and (e) The Standing Linkage Committee (Long Term) periodically recommends coal allocation to all consumers in the Power, Cement and Sponge Iron Sectors irrespective of their being big or small.

(f) As per the provisions of New Coal Distribution Policy (NCDP) of October 2007, the requirements of small industries are met through the following channels of coal distribution:

- i) Fuel Supply Agreements where there was valid linkage prior to introduction of NCDP;
- ii) State nominated agencies, for which an annual quantity of 8 Million Tonnes has been earmarked by CIL; and
- iii) Spot and Forward E-auction, whereby about 10% of annual production of CIL is auctioned every year.

Mines operating without environmental clearance

2017. SHRIMATI VASANTHI STANLEY: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that there are coal mines under Government that are functioning without environmental clearance;

(b) if so, the details thereof; and

(c) how Government plans to resolve the issue?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) As per information given by Coal India Limited (CIL) as on 30.11.2011, there are about 218 mines in CIL (ECL-91, BCCL-103, CCL-20, and MCL-4) which are pre 1994 / legacy mines. These mines did not require any environmental clearance and were being operated on renewal of lease basis. These running mines, consequent to Environmental Impact Assessment (EIA) 2006 notification, have come under the category of violation. CIL has immediately initiated action to obtain the required Environmental Clearances (EC) and are under different stages of approval.

After promulgation of EIA Notifications 2006, with affirmative nod from the MoEF, all these pre 1994 / legacy mines are now clubbed into clusters for obtaining fresh ECs. After prolonged deliberations, MoEF has principally agreed to the cluster concept of old legacy mines and all are being processed accordingly for obtaining ECs.

Actions have been initiated for getting ECs for all 218 mines. In ECL, all 91 such mines are clubbed into 13 clusters for obtaining EC. The proposals for 11 clusters have been submitted to MoEF. TORs (Terms of Reference) have been received for 10 clusters and EIA/ Environmental Management Plan (EMP) for these are under preparation. All 103 old and legacy mines of BCCL grouped into 17 clusters and TORs have been received for 16 of them. In CCL also there are about 20 old operating mines and actions have already been initiated for getting ECs for all. Some of them are in the final stages of getting EC approval from MoEF. In MCL, there are only 4 such mines and actions have been already initiated for getting ECs.

Allocation of captive coal mines to steel PSUs

2018. MS. MABEL REBELLO: Will the Minister of COAL be pleased to state:

(a) why the steel PSUs are not allocated sufficient captive coal mines;

(b) whether steel PSUs are losing their profitability because of lack of captive coal mines;